

Serial No. of Order	Date of Order	Order with Signature
2	5.12.95	<p>Heard both the learned counsels. No merit in this petition inasmuch as the petitioner is not in a position to satisfy <sup>that</sup> without being sponsored by the Employment Exchange he has got the right to be considered. That being so, the application is dismissed without admitting.</p> <p>VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p> <p>for admission sub u/12 B each</p> <p>A copy of the order dt. 5.12.95 may be given to the counsel for both sides.</p> <p>Sub 6/12 Member 06.12.95 S-1</p> <p>Received copy of order dt. 5/12/95 on behalf of Mr. H. S. Mehta Adv. A. M. Patel Adv. S. N. Patel 7.12.95</p> <p>Received copy P. K. Patel Adv. 7.12.95</p>